NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CORAM:

Present:

TCP. No. 28/(MAH)/2014 CA. No. 100/2016

SHRI. B. S. V. PRAKASH KUMAR MEMBER (J)

SHRI. V. NALLASENAPTHY MEMBER (I)

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES:

M/s. Tushar Clothing Pvt. Ltd.

V/s.

Mr. Ramesh D. Shah & Ors.

Section of the Companies Act: 397-398 of the Companies Act, 1956 and 241-242 of the Companies Act, 2013.

Sr. No. Name Designation Signature

Despite Bhasqua for Cyril Amarchand Mangolder

for Applicants/ Petitional

2. Rahul R. Sanda i/b M/s Prompt Legal for RNOS'. 184

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Order CA No.100/2016 in CP No.28/397-398/ CLB/MB//MAH/2014

As the Petitioner has come forward for withdrawal of CA 100/2016 subject to liberty to file objections over the Valuation Report, this bench, with the consent of the Respondent side, dismissed this CA 100/2016 as withdrawn, giving liberty to the Petitioner to file objections to the Valuation Report filed within 15 days hereof.

The hearing date 22.12.2016 earlier fixed is hereby cancelled.

List CP 28/2014 for hearing on 18.1.2017.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)